

**GOVERNMENT OF INDIA
INFORMATION AND BROADCASTING
LOK SABHA**

UNSTARRED QUESTION NO:2423
ANSWERED ON:10.03.2000
FILM INDUSTRY
KAMBALAPADU E. KRISHNAMURTHY;KINJARAPU YERRANNAIDU

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether film industry is facing a major threat from video piracy; and
(b) if so, the action taken to check menace and to save film industry?

Answer

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING AND MINISTER OF STATE OF THE MINISTRY OF DISINVESTMENT
(SHRI ARUN JAITLEY)

(a) &(b) The film industry has from time to time been representing against the losses suffered due to video/cable piracy. The responsibility for enforcing the Copyright Act 1957 rests with the police authorities under the State Governments/ Union Territory Administrations. The Copyright Act has been amended to bring it in consonance with the development in the modern technology and making the penal provisions more stringent. During the last few years the Central Government has taken various steps to improve the enforcement of the Act. These measures include setting up of a Copyright Advisory Council for reviewing the progress of the enforcement of the Act periodically and to advise the Govt. regarding measures for improving the enforcement of the Act, arranging training/seminars for the police officers and impressing upon the State Govt. to create special cells to deal with Copyright offences; to designate nodal points with which professional or industry associations could liaise. Most of the State Governments have setup special cells.

The Copyright(Amendment) Act, 1994 inter alia provides for, setting up of a separate Society for Copyright Regulation of Indian Producers of Films and Television

(SCRIPT). This society has set up special wings to fight piracy and work in close interaction with the police.